

(b) whether it is also a fact that people of the area have sent petitions to the Ministry for the same ;

(c) if so, when the bifurcation of the Muzaffarpur Telegraph Engineering Division with its headquarters at Darbhanga would be done ; and

(d) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) No.

(b) to (d). Representations have been received from some telephone users of Darbhanga, for creating a Telegraph Engineering Division at Darbhanga. The proposal is under examination.

Government Advertisements to Leading Newspapers

5971. SHRI SHIVA CHANDRA JHA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the names of ten newspapers in the country getting the largest Government advertisements ;

(b) the amount of advertisement, in terms of money given to these papers, separately per year ; and

(c) the total number of newspapers dailies and weeklies under the control of these ten press proprietors at present in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL) (a) to (c). Information regarding the details of advertisements released to individual newspapers and the amount paid to them is treated as confidential as between the Directorate of Advertising and Visual Publicity and the individual papers. It would not be good business ethics to this information unilaterally without the prior consent of the papers concerned.

“Today in Parliament” Programme on A.I.R.

5972. SHRI SHIVA CHANDRA JHA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that upto now in this Session of Parliament, the names of those persons in whose names the ‘Call Attention’ notices were tabled in Lok Sabha were mentioned in “Today in Parliament” programme of A.I.R. ; and

(b) if so, whether the same was done on the 23rd March, 1969 and if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) No, Sir.

(b) March 23 being Sunday, there was no sitting of the House.

Sealing of Samples by Food Corporation of India

5973. SHRI G. VENKATSWAMY : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred question No. 3731 on the 29th March, 1969 and state :

(a) whether it is a fact that two samples are drawn and sealed jointly by the firm and the representative of the Food Corporation of India ;

(b) whether it is also a fact that where the firm has no seal, the Food Corporation of India alone seal the samples, but takes in writing from the firm that the firm has full trust in the Corporation ;

(c) whether it is further a fact that the second sample is used for analysis purposes as and when the firm challenges the validity of the Analysis Report and the analysis is carried out in the presence of the firm's authorised representative ; and

(d) If so, how the seal of the sample was broken before the joint analysis was taken up ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) Yes, Sir, but in the particular cases covered by the question the Quality Inspector failed to take in writing from the firm that they have full trust in the Food Corporation of India.

(c) No, Sir. Actually the first sample is used for preparing the analysis report. The presence of the party's authorised representative is not required at this analysis. In case the party is not satisfied with the analysis results, within seven days of the receipt of the analysis after depositing the fee @ Rs. 25/- per sample. This joint analysis is conducted on the second sample preserved in the Laboratory, in the presence of the party's authorised representative and the results are binding on both the Food Corporation of India and the party.

(d) The question of broken seals on the second samples is not involved. The fact is that the samples bore the seal on the Quality Inspector alone the party disputed the genuineness on the samples on the ground that the samples had been tampered with because these did not bear party's seal which according to them, they had affixed. Thus on account of party's refusal to associate themselves with the joint analysis proceedings joint analysis could not be conducted.

Refund of Security by Food Corporation of India

5974. SHRI G. VENKATSWAMY : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 3732 on 20th March, 1969 and state :

(a) whether the Food Corporation of India has intimated the reasons to the firm for withholding the security and if so, when and if not, the reason therefor ;

(b) whether it is a fact that the firm has, not only written several letters to the Food

Corporation of India and to him by name, but also served a legal Notice for the refund of the Security amount ;

(c) whether it is also a fact that the Food Corporation of India have not even cared to acknowledge either of them ; and

(d) if so, reasons therefor and further action taken to refund the security amount ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir. The representative of the firm was orally apprised of the entire position a number of times as and when he visited the office of the District Manager, Food Corporation of India Ludhiana.

(b) Yes, Sir.

(c) No, Sir. The Legal Notice was duly acknowledged by the Regional Manager Food Corporation of India, Chandigarh vide his letter No. E/Lab/1/6/(4)/68 dated 20.9.1968.

(d) Messrs Tilak Raj Dharam Pal have been advised to submit "No Demand Certificate" after clearing accounts as required under the Rules for refund of the security amount.

High Yielding Varieties Programme in Fourth Plan

5975. SHRI VALMIKI CHOUDHARY : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether there is any programme under the Fourth Plan for expanding cultivation of high yielding varieties of food-grains in the country ;

(b) if so, the additional acreage proposed to be brought under cultivation under High Yielding varieties of grains and how much of this acreage would be in Bihar ; and

(c) how far the foodgrains production in the country is expected to increase under the Fourth Plan with the implementation of this programme ?